

FORM NO. 4
(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET
APPLICATION NO. 147 OF 1998

Applicant(s) Shri Krishna Sinha & ORS
vs -

Respondent(s) Union of India & ORS

Advocate for Applicant(s) Mr. I. Hussain

Advocate for Respondent(s) Mr. S. Ali, Sr,
C.G.S.C.

Notes of the Registry	Date	Order of the Tribunal
<p>This application is in form and within time C. F. of Rs. 50/- deposited vide IPO BD No. 029509 Dated ... 25.7.98 <i>[Signature]</i> 9/7/98 FOR Registrar</p> <p>Requisite 6 copies have been filed. <i>[Signature]</i> Section Officer (9) 9/7/98 Central Administrative Tribunal Guwahati</p> <p>Pl. comply order dated 10.7.98. 13/7</p>	<p>10.7.98 ①</p>	<p>Heard Mr I. Hussain, learned counsel for the applicants. The application is admitted. Issue notice returnable by four weeks. List it on 7.8.98.</p> <p>Mr Hussain prays for an interim order directing the respondents not to deduct the amount of HRA which was already paid to the applicants. Mr S. Ali, learned Sr. C.G.S.C. submits that he has no instructions. Issue notice to show cause why the interim order shall not be granted. Notice is returnable by four weeks. Meanwhile the respondents shall not recover the amount of HRA already paid to the applicants.</p> <p><i>[Signature]</i> Vice-Chairman</p>

nkm
13/7

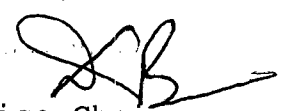
② CA 147/98

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13.7.98
 Service & Notice
 has been printed
 and issued to the
 respondents by Registered
 Post v.o. no. 1971-81
 Gov Dt. 20.7.98.

7.8.98

Two weeks time is allowed for
 filing of written statement on the
 prayer of Mr. Ali, learned Sr. C.G.S.C.
 List on 21.8.98 for further
 order.


 Vice-Chairman

trd


21-8-98

The case is otherwise ready for
 hearing. List it on 11-12-98. Applicant
 may file a rejoinder within 3 weeks.


 Vice-Chairman

nkm

1) Service Reports are
 still awaited.


 6/8

W/S filed on
 behalf of the
 respondent No. 1, 2 & 4.

11.12.98

There is no representation. Case
 is adjourned to 22.1.99 for hearing.

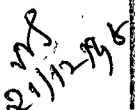
By-Order

2.9.98
 Notice duly received
 in respect No. 1, 2.

lm



10-12-98
 Rejoinder has not
 been filed.


 21/12/98

22-1-99


On the prayer of counsel for the
 parties case is adjourned to 5-3-99.


 Vice-Chairman

21-1-99
 1) Written statement
 has been filed
 2) Rejoinder has not
 been filed.

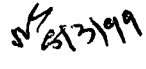
lm
5.3.99




The case is otherwise ready
 for hearing. Fix it on 23.4.99.


 Vice-Chairman

4-3-99
 Written statement
 has been filed.

trd


 21/3/99

Notes of the Registry	Date	Order of the Tribunal
<p><u>22-4-99</u></p> <p>1) Written statement is in file</p> <p>2) Reply order is not in file</p> <p>JB 22/4</p>	<p>23.4.99</p> <p>trd</p> <p>JB 26/4/99</p>	<p>The case is otherwise ready for hearing. List it for hearing on 25.6.99.</p> <p></p> <p>Vice-Chairman</p>
<p><u>25-6-99</u></p> <p>Bench is not available. placed before the court for fixing a date of hearing on 16.7-99.</p> <p>JB 22/6</p>	<p>16.7.99</p> <p>nkm</p>	<p>The case is otherwise ready for hearing. Fix it for hearing on 3.9.99.</p> <p></p> <p>Vice-Chairman</p>
<p><u>15-7-99</u></p> <p>Reply order is not been filed</p> <p>JB 15/7</p>	<p>3-9-99</p> <p>lm</p> <p>JB 7/9/99</p>	<p>On the prayer of counsel for the parties case is adjourned to 10-9-99 for hearing.</p> <p></p> <p>Vice-Chairman</p>
<p><u>2-9-99</u></p> <p>Reply order is not been filed</p> <p>JB 2/9</p>	<p>10.9.99</p>	<p>40. Adjourn to 19.11.99.</p> <p>JB 10</p>
<p><u>9-9-99</u></p> <p>No. Reply order is seen filed.</p> <p>JB 2/9</p>	<p>19.11.99</p>	<p>40. Adjourn to 7.1.99.</p> <p>JB 10</p>
<p><u>18-11-99</u></p> <p>No. Reply order is seen filed.</p> <p>JB 18/11</p>	<p>7.1.2000</p>	<p>Mr A. Deb Roy, learned Sr. C.G.S.C. submits that the reliefs have already been granted to the applicant. The learned counsel for the applicant, however, submits that he has no instructions. A copy of the letter written by the Garrison Engineer to the learned Sr. C.G.S.C. has also been</p>

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Received Copy for
Respondent No. 61
12/1/2000

7.1.2000

shown to me.

On hearing Mr Deb Roy I found no ground to proceed with the matter. Accordingly the case is closed. However, if later on it transpires that the submission of Mr Deb Roy is not correct the applicant may renew his prayer.


Vice-Chairman

12.1.2000
Copy of the order
has been sent to the
D/Sec. for issuing the
order to the L/Advocates
of the parties.

nkm

MS
10/1/2000

Issued vide J.No
76 & 77 Dtd 12.1.2000
SP